

ITEM NO.53

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15924-15925/2022

(Arising out of impugned final judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court Of Judicature At Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI (DEAD) THR. LRS. & ORS.

Respondent(s)

IA No. 133918/2022 - EXEMPTION FROM FILING O.T.
IA No. 51776/2023 - EXEMPTION FROM FILING O.T.
IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.
Mr. Ashok Gurnani, Adv.
Mr. Rajeev Ranjan, Adv.
Mrs. Rachna Gupta, AOR
Mr. Vaibhav Tiwari, Adv.

For Respondent(s) Mr. V. K. Shukla, Sr., Sr. Adv.
Mr. D.k. Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Ishaan Tiwari, Adv.
Mr. R.p. Bansal, Adv.
Mr. Arun Singh, Adv.
Mr. Chanakya Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Ranjit Kumar, learned Senior Counsel appearing for the petitioners. Also heard Mr. V.K. Shukla, learned Senior Counsel appearing for the respondent Nos. 1(i) and 1(ii).

2. The petitioner to take steps to serve notice on the remaining respondents.

3. Leave granted.

4. In the meantime, there shall be stay of operation of the impugned order.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR